ITEM NO.13 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No. 2058/2020 in W.P.(C) No. 66/2018

(Arising out of impugned final judgment and order dated 26-09-2018 in W.P.(C) No. No. 66/2018 passed by the Supreme Court Of India)

INDIRA JAISING Petitioner(s)

VERSUS

SECRETARY GENERAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.109368/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.109366/2020-APPROPRIATE ORDERS/DIRECTIONS IA No. 109368/2020 - APPROPRIATE ORDERS/DIRECTIONS IA No. 109368/2020 - EXEMPTION FROM FILING AFFIDAVIT)

Date: 16-01-2023 These matters were called on for hearing today.

CORAM: HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.

Mr. Paras Nath Singh, Adv.

Mr. Rohin Bhatt, Adv.

Mr. Shadan Farasat, AOR

Ms. Hrishika Jain, Adv.

For Respondent(s) Mr. R. Venkataramani, AG

Mr. Tushar Mehta, SG

Ms. Madhvi Diwan, ASG

Chinmayee Chandra, Adv.

Mr. Kanu Agrawal, Adv.

Mr. Ankur Talwar, Adv.

UPON hearing the counsel the Court made the following O R D E R

Ms Indira Jaising, senior counsel has made three suggestions in the course of hearing for consideration by the Court on the administrative side in putting into place a mechanism for live streaming, namely:

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(i) The link for live streaming of hearing may be made available on the cause

list to facilitate access;

(ii) Apart from Constitution Bench hearings, which are presently live

streamed, a provision may be made for live streaming of other

proceedings involving matters of importance; and

(iii) An audio transcript, which would be a more affordable option as

compared to regular transcripts, of submissions before the Court may be

prepared.

We permit Ms Indira Jaising, senior counsel to place a comprehensive note

together with the above submissions before the Secretary General of the

Supreme Court so that they can be taken into account when modalities for live

streaming are formulated.

3 The Miscellaneous Application is accordingly disposed of at this stage.

4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR) ASSISTANT REGISTRAR